



IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA

ON THE 20th OF NOVEMBER, 2024

MISC. CRIMINAL CASE No. 49367 of 2024

NITIN KUMAR

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Ashish Sharma, Advocate for the applicant.

Shri Viraj Godha, Panel Lawyer for the non-applicant/State.

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ORDER

At the outset, learned counsel for the petitioner submits that the applicant has surrendered before the concerned police station and at present, he is in custody therefore, seeks leave of this Court to withdraw this application filed u/S 482 of BNSS as the same has rendered infructuous.

The other side has no objection.

Accordingly, present application is dismissed as having been rendered infructuous.

(PRAKASH CHANDRA GUPTA)
JUDGE